
LEVY OF TOLLS ACT, 1995

(Act No. VIII of Samvat 1995)

THE LEVY OF TOLLS ACT, 1995 (1938 A. D.)

ACT NO. VIII OF 1995

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THE LEVY OF TOLLS ACT, 1995 (1938 A. D.)**(Act No. VIII of Samvat 1995)**

[Received the assent of His Highness the Maharaja Bahadur on 4th July, 1938/21st Har, 1995 and published in Government Gazette dated 20th Sawan, 1995.]

Whereas it is expedient to consolidate in one Act the provisions for levy of tolls upon public roads and bridges in ¹[the ²[Union territory of Jammu and Kashmir] in respect of men, animals, vehicles, machinery, commodities and goods in any form whatsoever] ; It is hereby enacted as follows :—

1. *Short title, extent and commencement.*—(1) This Act may be called the Levy of Tolls Act No. VIII of 1995.

(2) It extends to the ³[whole of the Union territory of Jammu and Kashmir].

(3) It shall come into force when after receiving the assent of His Highness the Maharaja Bahadur it is published in the ^{*}[Government Gazette] except with regard to items 8, 9, 10, 12 and 14 of the First Schedule which shall come into force retrospectively with effect from 24th Baisakh, 1994.

2. *Classes and powers of Toll Officers.*—⁴[(1)] There shall be the same classes of Toll Officers under this Act as under the ⁵[Excise Act, 1958], and in the absence of any orders of the Government to the contrary, and subject to the provisions of this Act, an officer of any class having jurisdiction within any local limits under the ⁶[Excise Act] shall be a Toll Officer of the same class having jurisdiction within the same local limits under this Act.

⁴[(2) ‘Assessing Officer’ means the officer incharge of Toll Post and includes the Excise and Taxation Officer, Inspector or in the absence of the Inspector, such sub-Inspector as may be authorised by the officer

1. Substituted for “the Jammu and Kashmir State” by Act XL of 2002, s. 2. w. e. f 17-7-2002.

2. Substituted by S.O. 1229(E) dated 31.03.2020 for “State”.

3. Substituted *ibid* for “whole of Jammu and Kashmir State”.

* Now Official Gazette.

4. Existing section renumbered as sub-section (1) and sub-section (2) added by Act VII of 2001, s. 10.

5. Substituted by Act VIII of 1956 for “Customs Act, 1958”.

6. Substituted by Act I of 1956 for “Customs Act”, (w. e. f. 1-11-1947).

incharge Toll Post in writing in this behalf].

3. *Rate of tolls to be levied.* —(1) The Government may from time to time prescribe, annul or alter rates of tolls to be levied upon any road, ferry or bridge ¹[in the ²[Union territory of Jammu and Kashmir] in respect of men, animals, vehicles, machinery, commodities and goods in any form whatsoever] and may place the collection of such tolls under such management as may appear to it proper, and all persons employed in the management and collection of such tolls shall be liable to the same responsibilities as would belong to them if employed in the collection of the ³[Excise] Revenue under the Jammu and Kashmir ³[Excise] Act, 1958.

(2) The rates prescribed to be levied at the commencement of this Act, shall be the rates mentioned in the First Schedule hereto annexed. The rates shall continue to be levied till they are annulled or altered in accordance with the provisions of this section :

⁴[Provided that a vehicle carrying goods beyond the limits/capacity prescribed under the Motor Vehicles Act, 1988 shall be liable to pay double the amount of basic toll fixed for such vehicle].

(3) The power to annul or alter the rates vested in the Government under the foregoing provisions of this section may be exercised from time to time after ⁵[x x x x] publication in the ^{*}[Government Gazette]. ⁶[x x x] The amendment and alteration shall have the same force and effect as if they had been contained in the First Schedule.

(4) The persons under whose management the tolls are levied at the commencement of this Act shall levy the tolls prescribed and shall be held to have been appointed for collection of tolls under the provisions of this Act.

⁷[(5)] The Government may, from time to time, notify the commodities in respect of which tolls may be levied on ad-valorem basis subject to a maximum of 15% of the value of ⁸[goods.]

1. Substituted for the words "in the State" by Act XL of 2002, s. 3. w.e.f. 17.7.2002.

2. Substituted by S.O. 1229(E) dated 31.03.2020 for "State".

3. Substituted by Act VIII of 1956 for "customs".

4. Proviso inserted by Act IX of 2010, s. 6.

5. Words "a previous" deleted by Act 1 of 1956 (w.e.f. 1-11-1947).

* Now Official Gazette.

6. Certain words omitted *ibid* (w.e.f. 1-11-1947).

7. Sub-section (5) inserted by Act X of 1997, s. 7.

8. Substituted for the word "goods" by Act XI of 1999, s. 14

4. *Toll-gates or stations.*—The Government may establish toll-gates or stations at such places as the Government may deem necessary.

The toll-gates or stations in existence at the time of the commencement of this Act shall be deemed to have been established under the provisions of this Act.

¹[4-A. *Assessment of vehicles, goods, or animals etc.*—Any officer mentioned in sub-section (2) of section 2 of this Act may assess the vehicles, goods or animals reaching at a Toll Post for levy of Toll.

Explanation :—For the purposes of this section “assessment” shall mean scrutiny of invoices, challans, or bills or documents, or declaration or physical verification of goods, vehicles or animals, or such evidences which the Assessing Officer may collect in order to ascertain correctness of the statement of the driver or the person incharge of goods or animals and to assess toll leviable on such vehicles, goods or animals on challan weight or actual weight whichever is higher or advalorem as the case may be.]

5. *Exemptions from tolls.*— The Government may from time to time define and grant exemptions from payment of tolls levied under this Act.

²[5-A. *Recovery and refund of toll short levied or erroneously paid etc.*—(1) When toll or charge have been short levied through inadvertence, error, collusion or mis-construction on the part of the Toll Officer, or through mis-statement as to the quantity, number or description of the goods, animals or vehicles on the part of the owner, or when such toll or charges after having been levied has been owing to any such cause erroneously refunded, the person chargeable with toll, or the charge so short levied, or to whom such refund has erroneously been made, shall pay the deficiency or repay the amount paid to him in excess on demand being made within twelve months from the date of the first assessment or the making of the refund and Toll Officer may refuse to pass any goods, animals or vehicle(s) belonging to such person until the deficiency or excess be paid or repaid.

1. Section 4-A inserted by Act VII of 2001, s. 11.

2. Section 5-A inserted by Act XX of 1978.

(2) No toll or charges which have been paid and of which repayment, wholly or in part, is claimed in consequence of the same having been paid through inadvertence, error or misconstruction shall be refunded unless such claim is made within three months from the date of such payment.]

6. *Procedure in case of non-payment of tolls.*—In case of non-payment of any tolls on demand, the officers appointed to collect the same, may, in the first instance, levy the same by sale of any goods of the person liable for the payment. In the event of the said goods being insufficient for the payment of the toll, the Toll Officer may detain the carriage or animal on which the toll is chargeable for such period not exceeding 24 hours till the payment is made. If any toll and the cost arising from such seizure remain undischarged for 24 hours, the case may be brought before the nearest Magistrate within the local limits of whose jurisdiction the toll-gate or station lies. The Magistrate shall thereupon proceed to enforce payment of the amount in like manner as if the amount had been a fine inflicted by himself.

¹[6-A. *Recovery of Toll dues as arrears of land revenue.*—(1) Notwithstanding anything contained in any other provisions of this Act, any amount of toll, penalty, interest or any other sum payable under this act shall, on the issue of certificate by the Toll Officer, Incharge Toll Post in the prescribed form to the Collector or the Assistant Collector, be recoverable as arrears of land revenue. The copy of such certificate shall be delivered personally or forwarded to the defaulter on his last known address.

(2) Any question as to whether toll, penalty, interest or any other sum is recoverable under this Act, the person from whom it is due and the amount as recoverable shall be determined by the Toll Officer, incharge Toll Post and his signatures over the certificate shall be final and conclusive proof both as to amount due and as to person from whom it is due.

(3) For the purpose of recovery of toll, penalty, interest or any other sum payable under this Act such authority as the Government may prescribe shall exercise the powers vested in the Assistant Collector, Collector, Appellate or Revisional authority under the Jammu and Kashmir Land Revenue Act, Samvat 1996 and the provisions of the

1. Sections 6-A and 6-B inserted by Act III of 2000, s. 3.

said Act shall, as for a they may, apply *mutatis mutandis* to the recovery of the arrears as specified in the certificate.

6-B. *Levy of interest on delayed payment of Toll.*—Notwithstanding anything contained in this Act, if any amount due under this Act is not paid on demand, the person from whom the amount is due shall be liable to pay interest on such amount from the date it was payable to the date of actual payment on the following rates :—

- (a) if the default is for a period not exceeding six months at 2% per month ; and
- (b) if the default is for a period exceeding six months at 3% per month.]

7. *Police officers bound to assist Toll Officers.*—All Police Officers shall be bound to assist Toll Officers when required, in the execution of this Act and for that purpose shall have the same power which they have in the exercise of their ordinary police duties.

¹[8. *Offences.*—Whoever transships, abets or attempts the transshipment of goods from a carriage or animal on which the toll is chargeable at a higher rate to a carriage or animal on which the toll is chargeable at a lower rate, or *vice versa*, or whoever adopts any device to evade payment of toll at a toll-gate or station, shall be liable to a fine equal to ²[ten times] the amount of actual toll leviable or ³[one thousand] rupees whichever is higher.]

9. *Obstruction to Toll Officers.*—If any person intentionally obstructs any Toll Officer, or any other person duly employed in the collection of tolls in the exercise of any powers given under this Act to any such officers or person, he shall be liable to imprisonment not exceeding six months, or to fine not exceeding 1,000 rupees, or to both.

10. *Connivance at fraud or breach of duty by Toll Officers.*—If any Toll Officer or other person employed for the collection of toll, practises or attempts to practise any fraud for the purpose of injuring the toll revenue or abets or connives at any such fraud, or if any such officer or person is guilty of a wilful breach of the condition of this Act, he shall

1. Section 8 substituted by Act XI of 1999, s. 15.

2. Substituted for the words “five times” by Act IX of 2010, s. 6.

3. Substituted for “500/- rupees” *Ibid.*

be liable to imprisonment for any term not exceeding two years, or to a fine not exceeding 1,000 rupees, or to both.

The punishment prescribed under the provisions of this section shall be in addition to any departmental punishment which may be inflicted on the offender under the departmental punishment and appeal rules.

11. *Punishment for offences not otherwise provided for.*—(1) Whoever is guilty of any act or intentional omission in contravention of any of the provisions of this Act or of any rule or order made under this Act and not otherwise provided for in this Act, shall, on conviction before ¹[a Judicial Magistrate] of the first class, be punished for each such wilful act or omission with fine which may extend to one hundred rupees.

(2) Whoever having been previously convicted of an offence under this Act is again convicted of an offence punishable under this Act shall be liable for every such subsequent offence to punishment not exceeding double the punishment provided therefor by this Act.

12. *Penalty on unauthorised person demanding tolls and for illegal demand.*— Every person, other than the person appointed to collect the tolls under this Act, who shall levy or demand any toll on any public road or bridges or for passing through any bazar situated thereon, and also every person who shall unlawfully and extortionately demand or take any other or higher toll than the lawful toll, or under colour of this Act seize or sell any property knowing such seizure or sale to be unlawful, or in any manner unlawfully extort money or any valuable thing from any person under colour of this Act, shall be liable on conviction before ¹[a Judicial Magistrate] to imprisonment for any term not exceeding six months, or to fine not exceeding ²[Rs. 5000/- or with both], any part of which fine may be awarded by the Magistrate to the person aggrieved but this remedy shall not be deemed to bar or effect his right to have redress by suit in the Civil Court.

³[13. *Offences by whom punishable.*—(1) The officer incharge of the toll-gate or station may, by order, impose fine on any person guilty of an offence under section 8.

(2) Before passing an order under sub-section (1) such officer shall give the person in the default an opportunity of being heard.

1. Substituted by Act XL of 1966 for a “Magistrate.”

2. Substituted for “Rs. 200/-” by Act XI of 1999, s. 16.

3. Sections 13 and 14 substituted *ibid*, s. 17.

(3) The fine imposed under sub-section (1) may, on a requisition being made in this behalf by the officer inflicting fine, be realised by a Magistrate having jurisdiction as if it had been inflicted by himself.

(4) Copy of the order passed under sub-section (1) shall be sent to the Excise Commissioner if officer incharge is a Deputy Excise Commissioner and to the Deputy Excise Commissioner if the officer is other than a Deputy Excise Commissioner.

14. *Appeal and revision.*—(1) Any person aggrieved by an order passed under sub-section (1) of section 13 may, within a period of three months from the date of such order, prefer an appeal before the Deputy Excise Commissioner (executive) of the Province where such order has been passed by an officer below the rank of Deputy Excise Commissioner and in any other case, before Excise Commissioner.

(2) Every order passed in appeal under this section shall, subject to the powers of revision conferred by sub-sections (3) and (4), be final.

(3) The Excise Commissioner may, at any time, call for and examine the record of any order passed by the Deputy Commissioner under sub-section (1), for the purpose of satisfying himself as to the legality of such order and may pass such order in reference thereto, as he may deem fit.

(4) The Government may, at any time, call for and examine the record of any order passed by the Excise Commissioner under sub-section (1) for the purpose of satisfying itself as to the legality of such order and may pass such order in reference thereto, as he may deem fit :

Provided that no order under sub-section (3) or sub-section (4) which is prejudicial to any person, shall be passed without giving such person an opportunity of being heard.]

15. *Deposit pending appeal.*—Where any toll or penalty has been demanded under the provisions of this Act, the person desirous of appealing against such decision or order shall, notwithstanding his intention of appealing or filing an appeal, deposit in the hands of the Toll Officer at the toll-gate or station the amount demanded by the toll officer passing such decision or order.

16. *No compensation for loss or injury except on proof of neglect or wilful act.*—No person liable to pay tolls in respect of a

carriage or animal shall be entitled to claim any compensation from any Toll Officer for any loss or damage to him at any time while the carriage or animal are lawfully detained at any toll-gate or station, unless it be proved that such loss or damage was occasioned by the wilful neglect or malicious act of the Toll Officer.

¹[16-A. *Remission or reduction of interest.*— Notwithstanding anything contained in this Act, the Government may, if it is of the opinion, for reasons to be recorded in writing that it is expedient to do so in the public interest, by notification, reduce or remit interest on arrears of toll determined to be payable subject to such conditions it may like to impose and for such period, as may be prescribed in this regard.]

17. *Power to make rules.*—The Government may, by notification in the *[Jammu and Kashmir Government Gazette], make rules from time to time for the purpose of carrying out the provision of this Act.

18. *Repeal.*—All orders and notifications having the force of law issued regarding the levy of road toll upon public roads and bridges shall be repealed with effect from the date this Act comes into force.

Without prejudice to the generality of the foregoing provisions the enactments mentioned in the Second Schedule hereto annexed are hereby repealed to the extent specified in the 3rd column thereof but not so as to render invalid anything done in accordance with any of them.

SCHEDULE

(See section 3)

Finance Department ²Notification SRO 70.— In exercise of the powers conferred by sub-section (1) of section 3 of the Jammu and Kashmir Levy of Tolls Act, Smvt. 1995 (Act No. VIII of 1995), and in supersession of all previous notifications and orders issued on the subject, the Government hereby direct that the Toll on vehicles of various types and goods shall be levied at the Toll Stations at the rates specified in Annexure 'A', 'B' and 'C' to this notification.

1. Section 16-A inserted by Act XXIII of 2002, s. 4.

* Now Official Gazette.

2. SRO-70 published in Government Gazette dated 5th February, 2018 supersedes all the previous notifications which were reflected in the in the Government publications in Scedule I, accordingly they have been removed by the Editor in the present Edition of the Laws of Jammu and Kashmir.

Toll on Vehicles of various types and goods levies at various Toll Stations.

Annexure "A" to Notification SRO-70 dated 5th February, 2018

IMPORT

1. Lakhampur and other allied Posts (Nagri etc.) including minor Toll Posts attached thereto namely Govindsar, Kerian Gandyal, Satwain, Thein, Mandi Mandikaran, Hat Mashka, Paharpur Pattan Barian, Goond, Kot Punnu, Basohli etc.

Type of Vehicle/Load Carrier	Vehicle Type	Basic Toll
i. Heavy Vehicles including POL Tankers, Buses.	a) Two Axle upto 6 Tyres	Rs. 230.00
	b) Three Axle more than 6 up to 10 Tyres	Rs. 280.00
	c) Four Axle more than 10 up to 14 Tyres.	Rs. 400.00
	d) Five Axle & above, more than 14 Tyres and above.	Rs. 510.00
ii. Commercial Light Motor Vehicles (Cars, Jeeps, Taxi, Matadors, Auto Rickshaw etc.)		Rs. 80.00
iii. S.R.T.C. Buses Pathankote-Kathua Route.		Rs. 35.00
iv. Rehras (when loaded).		Rs. 20.00

2. Railway Station, Jammu and other Minor Toll Posts including Bari Brahmana, Railway Station Toll Posts, Hiranagar, Samba, Budhi, Dyalachack, Vijaypur, Gangyal etc., Railway Station Udhampur and other allied Railway Station Minor Toll Posts attached to it (UD).

i. Heavy Vehicles (Truck, Tata Mobile etc.).	a) Two Axle upto 6 Tyres	Rs. 110.00
	b) Three Axle more than 6 up to 10 Tyres.	Rs. 170.00
	c) Four Axle more than 10 up to 14 Tyres.	Rs. 170.00
	d) Five Axle & above, more than 14 Tyres and above.	Rs. 230.00
ii. Commercial Light Motor Vehicles carrying trade goods imported from outside the State by Rail.		Rs. 35.00

ANNEXURE “A” — (contd).

Type of Vehicle/Load Carrier		Vehicle Type	Basic Toll
iii. POL Tankers.			Rs. 35.00
3. Upshi Toll Post.			
i.	Heavy Vehicles including POL Tanker	a) Two Axle upto 6 Tyres	Rs. 170.00
		b) Three Axle more than 6 up to 10 Tyres.	Rs. 280.00
		c) Four Axle more than 10 up to 14 Tyres.	Rs. 340.00
		d) Five Axle & above, more than 14 Tyres and above.	Rs. 400.00
ii.	Commercial Light Motor Vehicles (Cars, Jeeps, Taxi, Matadors, Auto Rickshaw etc.)		Rs. 80.00

ANNEXURE “B”**EXPORT**

I. Lakhampur and other allied Posts (Nagri etc.) including minor Toll Posts attached thereto namely Govindsar, Kerian Gandyal, Satwain, Thein, Mandi Mandikaran, Hat Mashka, Paharpur Pattan Barian, Goond, Kot Punnu, Basohli etc.			
i.	Heavy Vehicles including POL Tankers, Buses, Tata Mobile etc.	a) Two Axle upto 6 Tyres	Rs. 230.00
		b) Three Axle more than 6 up to 10 Tyres	Rs. 280.00
		c) Four Axle more than 10 up to 14 Tyres.	Rs. 400.00
		d) Five Axle & above, more than 14 Tyres and above.	Rs. 510.00
ii.	Commercial Light Motor Vehicles (Cars, Jeeps, Taxi, Matadors, Auto Rickshaw etc.)		Rs. 80.00
iii.	S.R.T.C. Buses Pathankote-Kathua Route.		Rs. 35.00
iv.	Rehras (when loaded).		Rs. 20.00

2. Railway Station, Jammu and other Minor Toll Posts including Bari Brahmana, Railway Station Toll Posts, Hiranagar, Samba, Budhi, Dyalachack, Vijaypur, Gangyal etc., Railway Station Udampur and other allied Railway Station Minor Toll Posts attached to it (UD).

Type of Vehicle/Load Carrier		Vehicle Type	Basic Toll
i.	Heavy Vehicles (Truck, Tata Mobile etc.).	a) Two Axle upto 6 Tyres	Rs. 35.00
		b) Three Axle more than 6 up to 10 Tyres.	Rs. 90.00
		c) Four Axle more than 10 up to 14 Tyres.	Rs. 110.00
		d) Five Axle & above, more than 14 Tyres and above.	Rs. 150.00
ii.	Commercial Light Motor Vehicles carrying trade goods imported from outside the State by Rail.		Rs. 35.00
iii.	POL Tankers.		Rs. 110.00

3. Upshi Toll Post.

i.	Heavy Vehicles including POL Tanker	a) Two Axle upto 6 Tyres	Rs. 170.00
		b) Three Axle more than 6 up to 10 Tyres.	Rs. 280.00
		c) Four Axle more than 10 up to 14 Tyres.	Rs. 340.00
		d) Five Axle & above, more than 14 Tyres and above.	Rs. 400.00
ii.	Commercial Light Motor Vehicles (Cars, Jeeps, Taxi, Matadors, Auto Rickshaw etc.)		Rs. 80.00

**Annexure "C" to Notification SRO-70
dated 5th February, 2018**

Toll on Goods

1	2	3		4		5	
S. No.	Name of the Toll Post	Goods including day old chicks, excluding Edible Oil, Cigarettes, Tobacco, Textiles, Bovines, Chicken (Frozen/ Dressed/Live), Fish, Walnuts, Almonds, Dry Apricot, Saffron, Vanaspati Ghee, Card Board Boxes and Bread.		Edible Oil fit for human consumption including raw and unrefined forms which becomes so after undergoing the process of refining, Fish and Vanaspati Ghee.		Cigarettes	
		IMPORT	EXPORT	IMPORT	EXPORT	IMPORT	EXPORT
1.	Lakhanpur and other allied posts (Nagri etc.) including minor Toll Posts attached thereto namely Govindsar, Satwain, Thein, Mandi-Mandikana, Hat Mashka, Pattan Barian, Goond, Kote Punnu, Gandyal, Paharpur, Basohli, etc.	@ Rs. 100.00 per Quintal	@ Rs. 100.00 per Quintal	@ Rs. 235.00 per Quintal	@ Rs. 235.00 per Quintal	@ Rs. 4000.00 per Quintal	@ Rs. 4000.00 per Quintal
2.	All Railway Station Toll Posts.	@ Rs. 100.00 per Quintal	@ Rs. 100.00 per Quintal	@ Rs. 235.00 per Quintal	@ Rs. 235.00 per Quintal	@ Rs. 4000.00 per Quintal	@ Rs. 4000.00 per Quintal
3.	Upshi.	@ Rs. 100.00 per Quintal	@ Rs. 100.00 per Quintal	@ Rs. 235.00 per Quintal	@ Rs. 235.00 per Quintal	@ Rs. 4000.00 per Quintal	@ Rs. 4000.00 per Quintal
4.	Air Cargo Jammu/Kashmir/Leh	@ Rs. 100.00 per Quintal	@ Rs. 100.00 per Quintal	@ Rs. 235.00 per Quintal	@ Rs. 235.00 per Quintal	@ Rs. 4000.00 per Quintal	@ Rs. 4000.00 per Quintal

**Annexure “C” to Notification SRO-70 dated
5th February, 2018**

Toll on Goods — (contd....)

6		7		8		9	10	
Tobacco (in all forms)		Sheep/Goat, Cardboard Boxes, Textile.		Chicken (Frozen/Dressed/Live)		Almonds, Walnuts, Dry Apricot and Saffron	Bread	
IMPORT	EXPORT	IMPORT	EXPORT	IMPORT	EXPORT	IMPORT	IMPORT	EXPORT
@ Rs. 400.00 per Quintal	@ Rs. 400.00 per Quintal	@ Rs. 175.00 per Quintal	@ Rs. 175.00 per Quintal	@ Rs. 900.00 per Quintal	@ Rs. 900.00 per Quintal	@ Rs. 235.00 per Quintal	@ Rs. 1.00 per Loaf	@ Rs. 1.00 per Loaf
@ Rs. 400.00 per Quintal	@ Rs. 400.00 per Quintal	@ Rs. 175.00 per Quintal	@ Rs. 175.00 per Quintal	@ Rs. 900.00 per Quintal	@ Rs. 900.00 per Quintal	@ Rs. 235.00 per Quintal	@ Rs. 1.00 per Loaf	@ Rs. 1.00 per Loaf
@ Rs. 400.00 per Quintal	@ Rs. 400.00 per Quintal	@ Rs. 235.00 per Quintal	@ Rs. 235.00 per Quintal	@ Rs. 900.00 per Quintal	@ Rs. 900.00 per Quintal	@ Rs. 235.00 per Quintal	@ Rs. 1.00 per Loaf	@ Rs. 1.00 per Loaf
@ Rs. 400.00 per Quintal	@ Rs. 400.00 per Quintal	@ Rs. 175.00 per Quintal	@ Rs. 175.00 per Quintal	@ Rs. 900.00 per Quintal	@ Rs. 900.00 per Quintal	@ Rs. 235.00 per Quintal	@ Rs. 1.00 per Loaf	@ Rs. 1.00 per Loaf

SCHEDULE II

(See Section 18)

No. and year	Subject	Extent of repeal
Act No. III of 1958.	Octroi Act	The “words” and toll occurring between the words “Kahcharai” “and” in section II
185, (Notification Under section II of	Power of Duty inspector Domel	The whole.
